

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

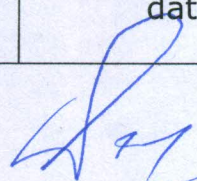
Appeal No.617/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st December 2017, 10.30 A.M

Name of the Company	Trimline Agencies Pvt.Ltd.-Vs-Registrar of Companies, W.B		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 CA SHASHI AGARWAL PETITIONER


11/12/17

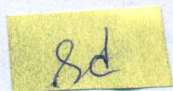
ORDER

Ld. Pr. CA for the petitioner is present.

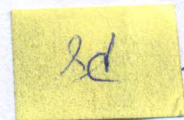
Petitioner has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Let notice be issued on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, West Bengal for filing detail paragraphwise reply within 30 days after service of petition by the petitioner. Petitioner is directed to serve a copy of the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, West Bengal and file affidavit of service within 7 days from today.

List on 02/02/2018.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)